

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

C.A.No. 27 OF 1996

in

**O.A.NO. 245 OF 1991**  
**T.A.NO.**

**DATE OF DECISION** 27.9.1996

Bachu Sukha, **Petitioner**

Mr. M.M. Xavier, **Advocate for the Petitioner [s]**  
**Versus**

Union of India & Ors. **Respondent s**

Mr. R.M. Vin, **Advocate for the Respondent [s]**

**CORAM**

**The Hon'ble Mr. V. Radhakrishnan, Admn. Member.**

**The Hon'ble Mr.**

**JUDGMENT**

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

(3)

Bachu Sukha,  
Bhavnagar.

.... Applicant.

(Advocate: Mr. M. M. Xavier)

Versus

1. Shri M. Ravindran  
General Manager,  
Western Railway,  
Churchgate, Bombay.

2. Shri V. Anand  
Divisional Railway Manager  
Western Railway  
Bhavnagar Division  
Bhavnagar Para.

.... Respondents

(Advocate: Mr. R. M. Vin)

ORAL ORDER

C.A. No. 27/1996

in

O.A. 245/1991

Date: 27.9.1996.

Per: Hon'ble Mr. V. Radhakrishnan, Admn. Member.

Mr. Vin states that a cheque for Rs. 9245/- bearing No. 157134 dated 22.8.1996 has been issued regarding arrears of pension and final pension is also fixed. In view of this, contempt application is disposed of with liberty to the applicant to revive the same in case of any difficulty. Notice discharged.

  
(V. Radhakrishnan)  
Member (A)

vtc.

SERIAL NUMBER OF THE APPLICATION

241 38 195

I N D E X

Sl.No.	Date of paper or date of filing.	Description of paper	Part to which the paper belongs		Remarks
			Part	Page Nos.	
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD

O.A./T.A./M.A./R.A. C.A. No. 38/95 in 041245/91

MR. Bachu Sutha

MR. M. M. Kavroo

APPLICATION (S)

COUNSEL

VERSUS

U.O.I. & O.O.

MR. R. M. Vir

RESPONDENT (S)

COUNSEL

DATE	OFFICE REPORT	ORDER

Date	Office Report	ORDER
11.7.95		<p>Adjourned to 18th July, 1995 to enable Mr. M. M. Xavier to remove the office objections.</p> <p>(V. Radhakrishnan ) Member(A)</p> <p>k/npm</p>
18.7.95		<p>Mr. Xavier to remove office objection before 25th July, 1995, failing which R.A. is stands rejected.</p> <p>(V. Radhakrishnan ) Member(A)</p> <p>vte.</p>
25.7.95		<p>Mr. Xavier has filed sick note, Mr. Xavier to remove office objections within two weeks, failing which R.A. will be rejected.</p> <p>(V. Radhakrishnan ) Member(A)</p> <p>npm</p>

Date	Office Report	ORDER
11.7.95		Adjourned to 18th July, 1995 to enable Mr. M. M. Xavier to remove the office objections.   (V. Radhakrishnan) Member (A)
	k/npm	
18.7.95		Mr. Xavier to remove office objection before 25th July, 1995, failing which R.A. is stands rejected.   (V. Radhakrishnan) Member (A)
	vte.	
25.7.95	objection complied on 27/7/95  Q 28/7/95	Mr. Xavier has filed sick note. Mr. Xavier to remove office objections within two weeks, failing which R.A. will be rejected.   (V. Radhakrishnan) Member (A)
	npm	

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

2

**O.A. NO.** R.A.No.38 of 95 in O.A. No.245 of 91.  
**T.A. NO.**

**DATE OF DECISION** 28/8/95

Shri Bachu Sukha

Petitioner

Shri M.M.Xavier

Advocate for the Petitioner (s)

Versus

Union of India & Ors.

Respondent

Shri R.M.Vin

Advocate for the Respondent (s)

**CORAM**

The Hon'ble Mr. V.Radhakrishnan, Member (A)

The Hon'ble Mr. Dr. R.K. Saxena, Member (J)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

N

Shri Bachu Sukha,

Applicant

(Advocate: Shri M.M.Xavier)

Versus:

Union of India & Ors.

Respondent

(Advocate: Shri R.M. Vin)

DECISION BY CIRCULATION:

O R D E R

R.A. No.38 of 95 in O.A. No.245 Of 91.

Dt.

Per: Hon'ble Shri V.Radhakrishnan, Member(A)

It is clarified that in our judgement dt. 26.4.95 the applicant is eligible to get commutation of pension as part of the retirement benefits admissible as per Rules and this also shall be paid to him along with the retirement benefits.

DR.R.K. SAXENA

(DR.R.K. SAXENA)  
MEMBER(J)

V.RADHAKRISHNAN

(V.RADHAKRISHNAN)  
MEMBER(A)